

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 25
IA No. 1236/2022
And
CP (IB) No. 184/Chd/Pb/2020**

**Under Sections 7 & 60(5) of the
Insolvency and Bankruptcy Code,
2016**

In the matter of:-

Oriental Bank of Commerce ...Petitioner-Financial Creditor
Vs.
M/s Kaur Sain Spinners Limited ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Pulkit Goyal and Mr. Harsh Garg, Advocates for petitioner-financial creditor in CP (IB) No. 184/Chd/Pb/2020 and for respondent in IA No. 1236/2022.

Ms. Eshna Kumar, Advocate for respondent-corporate debtor in CP (IB) No. 184/Chd/Pb/2020 and for applicant in IA No. 1236/2022.

IA No. 1236/2022

It is stated by learned counsel for the respondent that copy of the application has not been received by him. Learned counsel for applicant is directed to supply a copy of the same to the respondent during course of the day and reply be filed within two weeks with a copy in advance to the counsel opposite. The matter be listed for arguments on 04.11.2022.

CP (IB) No. 184/Chd/Pb/2020

2. List on 04.11.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

September 27, 2022
YP